# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030.

Dated: 3 MAY 1995

APPLICATION NO. \_\_\_\_513 of 1995.

APPLICANTS: Sri.D. Mariswamy Gowda,

V/S.

RESPONDENTS: The Regional Provident Fund Commissioner, Bangalore and two others.

To

- 1. DB.M.S. Nagaraja, Advocate, No.11, Second Floor, Sujatha Complex, First Cross, Gandhinagar, Bangalore-560 009.
- 2. Sri.M. Vasudeva Rao, Additional Central Govt. Standing Counsel, High Court Bldg, Bangalore-560 001.

Subject:- Forwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 17-04-1995.

Issuedone

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#### CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

### ORIGINAL APPLICATION NUMBER 513 OF 1995

MONDAY, THIS THE 17TH DAY OF APRIL, 1995.

Mr.Justice P.K.Shyamsundar,

.. Vice Chairman.

Mr.T.V.Ramanan,

.. Member(A)

D.Mariswamy Gowda, Aged 42 years, S/o Sri Doddappaiah, 'Padmapriya Nilaya', 35, Cashier Lay-out, Thavarekere Post, Thavarekere, Bangalore-560 081.

.. Applicant.

(By Advocate Dr.M.S.Nagaraja)

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- 1. The Regional Provident Fund Commissioner, Karnataka Region, Bhavishya Nidhi Bhavan, No.13, Rajaram Mohan Roy Road, Bangalore-560 025.
- 2. The Central Provident Fund Commissioner, Mayur Bhavan, New Delhi.
- 3. Union of India, represented by Secretary to Government, Ministry of Labour, Shram Shakti Bhavan, New Delhi.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

## ORDER

## Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard Dr. M.S.Nagaraja, learned counsel for the applicant and Shri M.Vasudeva Rao, learned Additional Central Government Standing Counsel who raised a preliminary objection pointing out that the applicant who is before us has not preferred an appeal to which remedy he has access under Rule 23 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. It is not denied that the applicant has not preferred an appeal against the order of suspension. We have indicated in more than one case that the applicants should exhaust the



remedy of appeal against the order of suspension, preceding a petition under Section 19 of the Administrative Tribunals Act. In that view of the matter, we direct the applicant to file an appeal before the appropriate authority under Rule 23 of the CCS(CCA)Rules within 10 days from the date of this order. We direct the appropriate authority to consider and dispose of the said appeal within the period stipulated or as soon as possible and preferrably within 2 months from the date of receipt of such appeal. Without reference to the limitation, if any, the appeal shall be disposed of f.

The application stands disposed of accordingly. No costs.

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Sd/-

MEMBER(A)

VICE-CHAIRMAN

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Bangaiure Bench

Bangalore